



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ജൂൺ 20 20th June 2017	നമ്പർ No.	} 25
		1192 മിഥുനം 6 6th Mithunam 1192		
		1939 ജ്യേഷ്ഠം 30 30th Jyaishta 1939		

PART III

Co-operative Department

REGISTRATION CERTIFICATE

No. O-2132/2017. 22nd May 2017.

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, the particulars which is furnished in the Categorical Statement is registered by me today as a Co-operative Bank under the said Act on the basis of limited liability and that the bye-laws of the undermentioned Bank is also hereby registered under the said Section.

Categorical Statement

- Name of Bank—Kollam Jilla Police Pensioners Social Welfare Co-operative Society Ltd. No. Q. 1662.
- Date of Registration—22-5-2017.
- Address—Kollam Jilla Police Pensioners Social Welfare Co-operative Society Ltd. No. Q. 1662, Sankaramangalam P. O., Karunagapally
- Liability—Limited.

- Area of Operation—The whole Place of Kollam District Except Aryankavu Panchayath.
- Objectives—As per Byelaw Clause-3
- Type—Miscellaneous Society—Social Welfare Society. Rule 15 (12) (1) of Kerala Co-operative Societies Act & Rule.
- Authorized Share Capital—` 62,50,000 (Rupees Sixty Two Lakhs and Fifty Thousand only)
 - 10000 'A' class shares of ` 500 each
 - 1000 'B' class shares of ` 1,000 each
 - 5000 'C' class shares of ` 50 each
- Maximum Borrowing Power—100 times of total paid up Share Capital and Reserve Fund.

Office of the Joint Registrar of
Co-operative Societies (General),
Kollam.

(Sd.)

Joint Registrar (General).

REGISTRATION CERTIFICATE

No. O-455/2017.

15th May 2017.

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, the particulars which is furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned Society is also hereby registered under the said Section.

തരംതിരിച്ചുള്ള പട്ടിക

- 1. സംഘത്തിന്റെ പേരും നമ്പരും—പോൾട്രി ഫാമിംഗ് ആൻഡ് മാർക്കറ്റിംഗ് സഹകരണ സംഘം (ക്ലിപ്തം) നമ്പർ എ 1213.
- 2. രജിസ്റ്റർ ചെയ്ത തീയതി—15-5-2017.
- 3. മേൽവിലാസം—പോൾട്രി ഫാമിംഗ് ആൻഡ് മാർക്കറ്റിംഗ് സഹകരണ സംഘം (ക്ലിപ്തം) നമ്പർ എ 1213. കരീലക്കുളങ്ങര പി. ഒ., കായംകുളം, ആലപ്പുഴ.
- 4. ബാധ്യത—ക്ലിപ്ത ബാധ്യത

- 5. പ്രവർത്തന പരിധി—കാർത്തികപ്പള്ളി, മാവേലിക്കര, ചെങ്ങന്നൂർ, അമ്പലപ്പുഴ, ചേർത്തല താലൂക്കുകൾ
- 6. സംഘത്തിന്റെ തരം—പ്രാഥമിക മാർക്കറ്റിംഗ് സഹകരണ സംഘം. Rule 15 (2A) (2)
- 7. അംഗീകൃത മൂലധനം

~ 100 വിലയുള്ള 50000 'എ' ക്ലാസ് ഓഹരി വില—	50,00,000
~ 500 വിലയുള്ള 2000 'ബി' ക്ലാസ് ഓഹരി വില—	10,00,000
ആകെ	60,00,000

(അറുപതു ലക്ഷം രൂപ മാത്രം)
- 8. സംഘത്തിന് പരമാവധി വാങ്ങാവുന്ന കടം—പിരിഞ്ഞു കിട്ടിയ ഓഹരി മൂലധനവും കരുതൽ ധനവും ചേർന്ന തുകയുടെ 10 മടങ്ങ്.

സഹകരണസംഘം ജോയിന്റ്
 രജിസ്ട്രാർ (ജനറൽ)
 ഓഫീസ്, ആലപ്പുഴ.

(ഒപ്പ്)
 ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).